HIGHER AND TECHNICAL EDUCATION DEPARTMENT
Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 20th October 2023.

MAHARASHTRA ORDINANCE No. VIII OF 2023.
AN ORDINANCE

further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing;

(१)
NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:—

1. (1) This Ordinance may be called the Maharashtra Public Universities (Amendment) Ordinance, 2023.

   (2) It shall come into force at once.

2. In section 109 of the Maharashtra Public Universities Act, 2016 (hereinafter referred to as “the principal Act”),—

   (1) in sub-section (3), in clause (g), for the second proviso and the Table, the following proviso and the Table shall be substituted, namely:—

   “Provided further that, with a view to extend the dates of, making application for seeking Letter of Intent for opening new college or institution of higher learning, scrutiny of application by Board of Deans and forwarding the same to the State Government and grant of Letter of Intent by the State Government for the academic year 2024-2025, the day or dates referred to in clauses (a), (c) and (d) of sub-section (3), as specified in column (2) of the Table given below, shall be read as provided in column (3) of the said Table:

<table>
<thead>
<tr>
<th>Clauses</th>
<th>Day or date provided in existing provision</th>
<th>Day or date provided for Academic Year 2024-25</th>
</tr>
</thead>
<tbody>
<tr>
<td>(a)</td>
<td>before the last day of September of the year in which the permission is sought</td>
<td>on or before the 15th November 2023;</td>
</tr>
<tr>
<td>(c)</td>
<td>on or before the 30th day of November of the year in which such application is received by the university</td>
<td>on or before the 31st December 2023;</td>
</tr>
<tr>
<td>(d)</td>
<td>on or before the 31st January of the immediately following year after the recommendations of the university</td>
<td>on or before the 15th February 2024.”;</td>
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</table>

   (2) in sub-section (4), in clause (d), for the second proviso and the Table, the following proviso and the Table shall be substituted, namely:—

   “Provided further that, with a view to extend the date of making application, for seeking permission to start a new course of study, subjects, faculties, additional divisions or satellite centers, to the State Government for the academic year 2024-2025, the day referred to in clause (a) of sub-section (4), as specified in column (2) of the Table given below, shall be read as provided in column (3) of the said Table :—
3. In SCHEDULE A appended to the principal Act, in PART I, in entry at serial No. 4,—

(1) in column (1), for the words “Dr. Babasaheb Ambedkar Marathwada University, Aurangabad” the words “Dr. Babasaheb Ambedkar Marathwada University, Chhatrapati Sambhajinagar” shall be substituted;

(2) in column (2),—

(i) in entry (1), for the word “Aurangabad” the words “Chhatrapati Sambhajinagar” shall be substituted;

(ii) in entry (4), for the word “Osmanabad” the word “Dharashiv” shall be substituted.

Amendment of Schedule A of Mah. VI of 2017.

<table>
<thead>
<tr>
<th>Clause</th>
<th>Day provided in existing provision</th>
<th>Date provided for Academic Year 2024-25</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>before the last day of September</td>
<td>on or before 15th of the year preceding the year in which the permission is sought</td>
</tr>
<tr>
<td>(2)</td>
<td>November 2023.</td>
<td></td>
</tr>
</tbody>
</table>

TABLE
STATEMENT

Sub-section (3) of section 109 of the Maharashtra Public Universities Act, 2016 (Mah.VI of 2017) provides for time limit for making application for grant of Letter of Intent for opening a new college or institution of higher learning, grant of Letter of Intent by the Government, forwarding of compliance report by the university after scrutiny to the State Government and grant of final approval for opening new college or institution. Sub-section (4) of the said section 109 provides for the time limit for granting permission by the State Government to start a new course, subject, faculty, division or satellite center.

2. The Government has received various representations that sufficient time was not available after finalization of perspective plan of various universities for submission of proposals to the universities for permission to start a new college, new course, etc., for the academic year 2024-25 due to continuous holidays. Such representations contained requests for extension of dates for applying to start a new college, new course, etc., and for subsequent procedure therefor.

Hence, it is considered expedient to specify the new time schedule for applying to start a new college, new course, etc., for the academic year 2024-25, scrutiny of such application by the Board of Deans and to forward the same to the State Government and grant of a Letter of Intent by the State Government.

3. It is also considered expedient to substitute the name of the “Dr. Babasaheb Ambedkar Marathwada University, Aurangabad” as “Dr. Babasaheb Ambedkar Marathwada University, Chhatrapati Sambhajinagar” and references of districts ‘Aurangabad’ and ‘Osmanabad’, as ‘Chhatrapati Sambhajinagar’ and ‘Dharashiv’, contained in Part I of Schedule A of the said Act, respectively, in view of change of names of the said revenue areas by the Government of Maharashtra.

4. For the above purposes, it is considered expedient to amend section 109 and Schedule A appended to the said Act, suitably.

5. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 19th October 2023.
RAMESH BAIS,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

VIKAS CHANDRA RASTOGI,
Principal Secretary to Government.